

**Mr. Speaker:** There is one thing I want to point out. If this was Shri Banerjee's objection, he could very well have written to me so that I might also have known and ascertained the facts.

**Shri S. M. Banerjee:** I generally do it.

**Mr. Speaker:** But if the proceedings are interrupted in this way, how can we proceed. When I take up an item, some Member takes me unawares.

**Shri S. M. Banerjee:** On a point of personal explanation. This particular matter is agitating the minds of all, and if all our calling attention and adjournment motions are disallowed, are we not entitled to ask for this whether the Minister is making a statement?

**Mr. Speaker:** Could he not give me that notice in one line?

**Shri S. M. Banerjee:** We also come to Parliament just 15 minutes before.

श्री सरजू पाण्डेय (रसड़ा) : मैं एक व्यवस्था सम्बन्धी प्रश्न करना चाहता हूँ ।

अध्यक्ष महोदय : सभी कोई व्यवस्था का प्रश्न नहीं है । एक प्राइमेटिम खत्म हो गया और दूसरा शुरू नहीं हुआ है ।

12:10 hrs.

१३ अगस्त १९६५

#### COMMITTEE OF PRIVILEGES

##### FIRST REPORT

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the First Report of the Committee of Privileges.

12.10 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 23rd August 1965, will consist of:—

- (1) Discussion on Motion of No-Confidence in the Council of Ministers.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the Aligarh Muslim University (Amendment) Bill, 1965.

**Shri S. M. Banerjee (Kanpur):** You will remember that there were heated exchanges regarding kerosene oil. I have already tabled a motion. We should have a discussion on kerosene oil and the statement on oil policy laid on the Table of the House by Shri Humayun Kabir on 16th August.

Then, we should also have discussion on the food situation next week. This motion should be moved by Government, so that we get more time to discuss it.

श्री सरजू पाण्डेय (रसड़ा) : मैं कानिग प्रॉपोजन के बारे में कहना चाहता हूँ ।

अध्यक्ष महोदय : यह उस का समय नहीं है ।

श्री सरजू पाण्डेय : मैं एक बात कहना चाहता हूँ ।

अध्यक्ष महोदय : मैं ने पहले कहा कि आप लिख कर दीजिये तो शायद मैं

रिकंसिडर कर लूं। नियम सब के लिये एक जैसा है।

श्री सरजू पाण्डेय : श्रीमान् जी, लिखने पर भी कुछ नहीं होता है। जो प्रोसीजर है उस का डेनी वायोलेशन होता है। नीचे के क्लर्क प्राप के पास उसे जाने ही नहीं देते। नीचे से ही खारिज कर देते हैं।

अध्यक्ष महोदय : यह तो बिल्कुल गमत है। मेम्बर साहब की इनला जो है वह ठीक नहीं है। मैं रोज सुबह दस बजे यहाँ पहुँचता हूँ और हर एक नोटिस को देखता हूँ और प्राप यह कहते हैं कि मुझ तक यहाँ के लोग उसे पहुँचने नहीं देते और नीचे ही खारिज हो जाती है। हर एक नोटिस को मैं खुद देखता हूँ और इसी लिये दस बजे यहाँ पहुँचता हूँ। अगर किसी मेम्बर को मुझसे मिलना होता है वह मुझ से मिल लेता है। कई मेम्बर साहब मुझसे मिल भी चुके हैं। प्राप ने यह कैसे कह दिया कि मुझे पता नहीं चलता और वह नीचे से ही खारिज हो जाती है।

श्री सरजू पाण्डेय : प्राप कितने कागज देख सकते हैं।

अध्यक्ष महोदय : अब प्राप दूसरी बात पर चले गये हैं कि मैं सब को देख नहीं सकता।

श्री बे० वि० पाटिल (यवतमान) : अध्यक्ष महोदय, मैं हाउस के बिजिनेस के बारे में कह रहा हूँ। रिपोर्ट प्राफ दि बैकवर्ड क्लासेज कमिशन, जिससे इस देश के 62 प्रतिशत लोगों का सम्बन्ध है, पहले तो बारह वर्ष बाद प्रकाश में आई थी, उस के बाद 3 अक्टूबर, 1964 को उस पर बहम शुरू हुई। दो घंटे तक वह चलती रही। श्री यशपान सिंह बीम मिनट बोले,

स्वर्गीय श्री पंजाबराव देशमुख भी उस पर बोले। उस के बाद एक साल होने वाला है उस पर बहम फिर नहीं शुरू हुई। इस सेशन में उस पर बहस के लिये टाइम जरूर मिलना चाहिये।

अध्यक्ष महोदय : बहुत अच्छा।

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, मैं प्राप की अनुमति से सरकार में प्रार्थना करूंगा कि 16 तारीख के रोज श्री चह्माण ने जो वक्तव्य दिया है उस पर चर्चा की जाये। जब यहाँ पर चर्चा करने की मांग की गई थी तब प्राप ने कहा था कि मांग की जाये तो प्राप चर्चा की आज्ञा देंगे। इसलिये मैं समझता हूँ कि इस विषय पर अलग से चर्चा होगी।

श्री मधु निमये (मुर्गेर) : पिछले सत्र में मैंने कई दफे किरोमिन के तेल का का सवाल उठाया था और मेरा एक प्रस्ताव प्राप ने स्वयं स्वीकार भी किया था। लेकिन उस वक्त संसद् कार्य मंत्री ने कहा था कि पेट्रोलियम की मांग पर जब बहम होगी तब मुझे मौका दिया जायेगा इस लिये मैं प्रस्ताव पर प्रापह न करूँ। लेकिन उस समय भी पिछले सत्र में इस पर चर्चा नहीं हो सकी। अब मैं चाहूँगा कि आधा घंटे के बजाय इसके लिये अगले सप्ताह डार्ड घंटे की बहम रखी जाये। यह मामला पिछले सत्र से ही चला आ रहा है।

अध्यक्ष महोदय : हम यहाँ पर वक्त मुकर्रर नहीं करते। यह काम बिजिनेस ऐडवाइजर्री कमेटी में होता है।

श्री मधु निमये : उम दिन मैं आ नहीं सका था।

अध्यक्ष महोदय : उम की कसर क्षुभ में पूरी कर रहे हैं।

श्री मधु लिमये : चुकि किरासिन पर चर्चा का प्रश्न उठाया गया इस लिये मैंने कहा ।

**Shri Hari Vishnu Kamath** (Hoshangabad): By your leave, I would like to raise three points.

You will be pleased to recall that during the last Budget session, because the House was hardpressed for time, the Demands for Grants of, I believe, three or four Ministries, fell through, I mean, could not be discussed; they were carried, but discussion did not take place. You then promised in the Business Advisory Committee, and later on reiterated it in the House that the work of the Ministries whose demands had been carried by the House without discussion would be discussed in this Session and therefore, I would request you in consultation with the Leader of the House to fix some time for discussion of the reports of these Ministries.

The other day, a couple of days ago, my colleague Mr. Nath Pai reminded you of the assurance that you had given that day that the statement of the Defence Minister on Kashmir would be discussed in the House and when he reminded you, you said you would look into the records and find out the position. That also may be looked into.

Lastly, the House, our country and our people are very much exercised with regard to the Language Bill, the Official Language (Amendment) Bill or the Constitution (Amendment) Bill or whatever it may be which has been in the offing for a long time. I would like to know from the Minister whether that Bill is going to be introduced in this session or in the next session.

**Shri Hem Barua** (Gauhati): May I make a submission? Our engagement in Kashmir has been very disturbing for us. As you listen to the Pakistan radio broadcasts, generally the information that we give is inconclu-

sive. Therefore, I request you to direct the Defence Minister to make a statement about the developments in Kashmir from time to time on the floor of the House so that we may be kept upto date.

**Mr. Speaker:** The Prime Minister is not here. I would request the Prime Minister and I can tell the hon. Minister of Parliamentary Affairs that he might convey my reactions that there would be many call attention notices or other things coming up as things appear in the papers and not only the Members of Parliament but the country at large must be concerned about the latest developments happening there and they must be really very anxious to know about all these events that happen there at the latest hour. Therefore, as and when he thinks advisable he ought to give us information from time to time so that the House and the country might know what is happening because all eyes are set on the events that are taking place there.

**The Minister of Finance (Shri T. T. Krishnamachari):** This matter is under consideration of the Prime Minister and the question of deciding how often—sometimes it may happen that there may be nothing to say on a particular day—to present a report to the House.

**Mr. Speaker:** That would be left to the Prime Minister to decide.

**Shri T. T. Krishnamachari:** He is considering it, whether he should do it periodically or he may come and tell the House whenever he has a group of things to say and I feel that probably a day or two the Prime Minister will be able to tell the House the method he would follow.

**Shri Hari Vishnu Kamath:** During the Chinese invasion of this country in 1962, the then Prime Minister evolved a certain procedure and that procedure might be followed in this case also.

**Shri T. T. Krishnamachari:** That is what he is examining and perhaps he

will come and make a statement in a day or two.

**Shri Hem Barua:** Our troops have re-occupied the posts in the Kargil area and we are very proud of it and we would have liked to hear from the Defence Minister about this situation, about the success of our troops. When the Finance Minister says that they were thinking about which developments to make a statement and all that, I want to point out to him that here is an occasion when they should make a statement to enlighten the House and the country.

**श्री तुलशीबास जाचव ( नांदेड ) :**  
 ग्रह्यक्ष महोदय, मेरी एक बिनती है।  
 यहां पर फूड पर चर्चा होनी चाहिये। फूड  
 के बारे में चर्चा नहीं हो रही है यह  
 बात ठीक नहीं है। आज देश में  
 फूड की बड़ी ऐम्पूट शार्टेज है...

**ग्रह्यक्ष महोदय :** प्रब प्राप इस के लिये  
 कारण न दीजिये। इस वकत सिर्फ इतना ही  
 हम कह सकते हैं कि फलां प्राइटेम पर  
 बहस होगी या नहीं और प्राप  
 यह कह सकते हैं कि बहस होनी चाहिये।

**श्री तुलशीबास जाचव:** मेरी  
 रिक्वेस्ट है कि पार्लियामेंट का कार्यक्रम  
 इस प्रकार का रक्खा जाये जिस में कि  
 फूड प्रान्लेम पर चर्चा हो सके।

**Shri Bhagwat Jha Azad (Bhagalpur):** I would only add this much about the feelings in the House on the Kashmir question. What you were pleased to say was the proper understanding of the feelings of the House. What the Finance Minister has said just now as to how often information about the happenings should be given etc., is not fair. It is not a question of there being nothing to say and so on. Every day developments are going on and we all should know what is happening there. It is but proper that the Government very often should

choose, to come to the House and tell us what is happening. That is one point which I have to submit.

The other point to which I would like to lend my support is this, and that is what my hon. friend Shri D. S. Patil has raised in this House, namely, the fixing of adequate time for the debate on the report of the Backward Classes Commission. I must say that off and on, in every session, hon. Members coming from all sides have raised the point that time should be fixed for the discussion of this report in the House. We would like to know why the Government are not able to get even a couple of hours or four hours for the discussion of this report, and why, every time they announce the programme, they cannot find out time for this report. I should like to know whether they are only interested in setting up the Commission and getting its report, and why only half an hour or so had been spent on the discussion and why adequate time is not fixed for it. I request the hon. Minister to see that some time should be fixed next week or earlier, for discussion of the Backward Classes Commission's report which was submitted about 10 years ago. Otherwise, the feelings of the House are that the report is not given due importance. (Interruption).

**Shri Karni Singhji (Bikaner):** Many of us have tabled a short-notice question about exempting members of the police force, who are killed in action, in the defence of the country from payment of estate duty. Resolutions have also been tabled by a large number of hon. Members in support of this measure. I would request the hon. Minister to make a statement on equating the police force with the army, the armed forces, as far as the operation of the estate duty is concerned, in respect of the police forces who are killed in defence of our country.

**श्री क० च० पन्त (नैनीताल):**  
 ग्रह्यक्ष महोदय, मैं भी जो मुद्दा

[श्री क० च० पंत]

श्री पाटिल ने रखा—या उसका समर्थन करता है ।

**अध्यक्ष महोदय :** मैं मेम्बर साहिबान से दरदवास्त करूंगा कि जो चीज एक बार घ्रा जाए उसको बार बार न दुहराएँ । वह चीज तो घ्रा गयी, उसको मिनिस्टर देख लेंगे । उसको बार बार कहने की जरूरत नहीं है ।

**Shri K. C. Pant:** He should know the strength of feelings of the House.

**Shri Sham Lal Saraf** (Jammu and Kashmir): My submission is this. It is very, very essential that factual news to the extent possible should be given to the House almost daily about the Kashmir situation. I will quote an instance. Till yesterday, I had no impression at all of the Sind valley being infiltrated. The Woyil bridge on Sind river in the Sind Valley, north-east of Kashmir province, has been infiltrated. That is a very, very disturbing news for the people. It was announced on the radio yesterday. This shows that the situation is very serious. Therefore, I would submit that to the extent to which news can be given, should be given to the House, and the House should be taken into confidence.

**Shri Krishnapal Singh** (Jalesar): In addition to the statement by the Defence Minister, I would request that some copies of the entire border maps should be placed with situation marked daily in the Central Hall or in some other convenient place so that information on the situation could be followed.

**Mr. Speaker:** He says that a statement would be given. Yes, the Minister of Parliamentary Affairs.

**Shri Satya Narayan Sinha:** I would like to start from the last question which has been put by my hon.

friend the Maharaja of Bikaner. I am told—and I have enquired from my esteemed colleague—that there is hardly any policeman who dies in action. (*Interruption*).

**Shri Karni Singhji:** What about the extension of the measure to the police forces?

**Shri D. C. Sharma** (Gurdaspur): All the borders are manned by our policemen. (*Interruption*).

**Mr. Speaker:** Order, order. In this manner, the proceedings should not be interrupted. I have allowed several hon. Members to make their points.

**Shri Raghunath Singh** (Varanasi): The hon. Minister's statement is not quite correct.

**Shri Satya Narayan Sinha:** That is what I am told. Anyway, if there is any need, it should be looked into. Then, about the Backward Classes Commission Report, the report was submitted, as some hon. Members have said rightly, about 10 years ago—1956, perhaps. At the instances of some of our hon. friends, the Minister concerned agreed to have a discussion, and the matter was discussed perhaps in the October session; it was part-heard. The matter is still there. I would try to consult the Minister concerned and try to find out some time for it. I cannot promise next week or the week after that. But I hope if the Minister will agree—I hope he will—we will discuss the part-heard report during this session.

**An hon. Member:** It was discussed last time also.

**Shri Satya Narayan Sinha:** Certain urgent questions come up and priorities are to be given.

**श्री श्रीकार लाल बेरवा** (कोटा) :  
घ्राय विश्वास दिनाइए कि इय सेशन में यह हो जाणगा ।

**श्री सत्य नारायण सिंह :** क्या प्रोनोंट पर लिख दूँ?

So far as kerosene oil is concerned, a sub-committee has reported on it and we will take it up as a no-day-yet-named motion. The usual time of 2½ hours will be given and it will be discussed during this session.

About the budget discussion on ministries which did not come up for discussion, I would like to discuss this matter with you and tell the House. All depends upon the priority of business. In this session 2 or 3 days had been taken up by Kutch discussion and 3 or perhaps 4 days will be taken up by the no-confidence motion.

**Shri Hari Vishnu Kamath:** That is inevitable in a parliamentary democracy. Let the House sit one week longer.

**Shri Satya Narayan Sinha:** So far as the language Bill is concerned, we are going to introduce it in this session.

About Kashmir, as you have already said, I agree with you and my friend, the Finance Minister, has also told the House as to what the Government intends to do and I agree with the members that the procedure which we have followed at the time of the Chinese aggression may be followed more or less. Government will certainly come forward whenever there is anything to be said to the House. Even if there is nothing and everything is quiet on that front, the House will be informed.

**अध्यक्ष महोदय :** फूड के बारे में तो हम दो दफा बहस कर चुके हैं ।

**श्री हुकम चन्द कच्छबाय :** मेरे प्रश्न का उत्तर नहीं आया ।

880 (ai) L.S.D.—8.

**अध्यक्ष महोदय :** मैं मिनिस्टर साहब से कहूँगा कि अगर कोई और चीज रिकार्ड पर है और जो रह गयी है, उसको भी देख लें ।

**श्री हुकम चन्द कच्छबाय :** चह्ताण साहब के वक्तव्य पर बहस होनी चाहिए ।

**अध्यक्ष महोदय :** मैंने मिनिस्टर साहब से कह दिया है कि वह देख लेंगे ।

**Shri S. M. Banerjee:** They are taking it so lightly. He must say whether a discussion will be allowed. फूड सिचुएशन के बारे में बताया जाए कि बहस अब होगी ।

**Shri Satya Narayan Sinha:** The hon. Member should not make that remark that we are taking this so lightly. We are more concerned with the food situation than anyone of them.

**श्री प्रोफ़ेसर लाल बेरवा :** प्रकाल पड़ रहा है ।

**अध्यक्ष महोदय :** मेम्बर माहिबान को मानूम होना चाहिए कि जब तीन दिन रखे थे तो फूड सिचुएशन को सामने रख कर रखे थे । जो मेम्बर बिजनेस एडवाइजरी कमेटी में हाज़िर थे वह इसकी तसदीक करेगे कि इसका क्या रख लिया गया था । अगर धाप बार बार कहते हैं कि फूड सिचुएशन पर धन्य यहस की जाए तो एक दिन उसके लिए धन्य रख लीजिए और दो दिन उधर रख लीजिए । इसका क्या रख के हों तीन का वक्त रखा गया था ।

**Shri D. N. Tiwary (Gopalganj):** We cannot speak on the no-confidence motion.

**Mr. Speaker:** This had been taken into consideration and the Congress members did say that. अगर मेम्बर

साहब यह जरूर चाहते हैं कि वह अनाहिदा हों, तो एक दिन उसके

[Mr. Speaker]

लिए रख लें। लेकिन तीन दिन के अलावा वक्त नहीं दिया जा सकता। तीन दिन इसको सामने रख कर दिया गया था।

**Shri M. R. Masani (Rajkot):** No Sir. It should not be split up.

**Mr. Speaker:** I am also of that opinion. But that had been included in the three days.

**श्री ज० ब० सिंह (पं.सी) :** इसके लिए दो दिन रखे जाएँ, यह बहुत महम मामला है। निवृत्त बहुत सीरियस हैं।

**श्री प्रोफ़ेसर लाल बेरबा :** फुड के लिए दो दिन अधिक रखे जाएँ।

12-29 hrs.

COMPANIES (SECOND AMENDMENT) BILL—Contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 18th August, 1965, namely:—

"That the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee, be taken into consideration."

**Shri Himatsingka** may continue his speech.

**Shri Himatsingka (Godda):** Yesterday I was referring to some of the provisions of the Bill.

I was referring to a number of provisions which have removed a lot of difficulties that were being experienced by the companies in their day-to-day working. But there are a number of sections which still create a lot of difficulties for the companies. Also, I am sorry to find that some new provisions in the amending Bill are such that they will add to the existing troubles of the companies. In that

connection, I would like to refer to some of the clauses over and above what I have referred to yesterday.

Clause 20 which seeks to amend section 209 provides that books of account and records are to be preserved for eight years. Eight years is a long period. It was not necessary to preserve small vouchers for that period. But now, according to the amendment proposed in clause 20, things will be required to be preserved for eight years. Even if it is a voucher for two paise, it will have to be preserved. Therefore, the amendment moved by one of the Members that it should be restricted at least to sums exceeding Rs. 1,000 is a suggestion that should be accepted.

Another provision is with regard to blank transfers. At present, purchasers or holders of shares keep them on blank transfers for any length of time. Now it is being restricted to six months at the most. Sir, different States have raised the stamp duty on transfers. If a share is sent for registration it will cost more than one rupee per cent in the transfer. If shares are required to be registered for every transaction, the stamp duty should be lowered. But, that rests with the States. Therefore, unless the States agree to reduce the stamp duty on transfer, it will be a very costly business. Therefore, I feel that the amendment that has been suggested by my hon. friend, Shri Morarka, will meet to some extent the difficulties that will otherwise be encountered by persons dealing with these shares.

There are certain other provisions in the Bill which will make the position very difficult. As you know, on account of the various difficulties existing at present in the country no new companies are being formed, and as a result the existing companies have got the position of more or less monopolies, a thing which the Government has been trying to remove.